GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1654 ANSWERED ON:16.12.2013 POLICIES UNDER CENTRAL WAGE BOARD Pakkirappa Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of provisions made to ensure the welfare of plantation labourers/ workers under the Central Wage Board;
- (b) whether Central Wage Board has revised its policies/decisions from time to time;
- (c) if so, whether wages are not revised to meet the requirement of the changing needs of the labourers;
- (d) if so, the reasons therefor; and
- (e) the reaction of the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): Plantation labourers/workers are not covered under the Wage Board constituted by the Ministry of Labour & Employment. Government of India had constituted only one Wage Board for the Tea Plantation workers in the year 1960. After that no Wage Board has been constituted for the Plantation workers.
- (b) to (e): Does not arise.